Ordinance 24(XXIV)

TEMPORARY APPOINTMENTS OF TEACHERS

1. Vacancies caused due to leave of Professors/Readers/Lecturers will be filled in the cadre of Lecturer.

2. Temporary vacancies shall be filled on the advice of the Selection Committees in accordance with the procedure prescribed as per Clause (7) of Statute 25.

3. A temporary appointment so made shall be continued for the period of leave granted to a permanent incumbent. However. the temporary appointee cannot without any further express recomendations of a Selection Committee be continued after the exhaustion of his/her temporary tenure or be adjusted against any other vacancy/vacancies.

4. A teacher working in Vacation.Department, who has \worked for a minimum period of 180 days in an academic year shall be entitled to an ex-gratia payment during the vacations which shall be equivalent to the emoluments he/she would have received had his/her appointment continued till the end of the vacation.

   Provided that such teacher held that appointment on the last day of that academic year.
   Provided further that such teacher did not hold any appointment elsewhere for remuneration during the period of that vacation.

5. The temporary appointment so held shall not confer any rights on the teacher(s), so appointed to seniority, regularisation absorption or preference in future appointment in the University.